

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS  
LITIGATION (LOWER COURT) SECTION**

**REPORT ON THE WORKING OF LITIGATION (LC) SECTION**

**ORGANISATION CHART  
LITIGATION (LC) SECTION**

**Branch Officer/ In- Charge  
&  
DDO & CPIO  
Sh. Jagannath (Assistant Legal Adviser)  
Room No. 311, Tis Hazari Court, Delhi**



**Superintendent (Legal)  
(Ms. Prerna)  
(on maternity leave)  
Room No. 140, Tis Hazari Court Delhi**



**Assistant (Legal)  
(Sh. Ravi Kumar)**



<b>Sh. B.S. Bisht (Sr. Court Clerk)</b>
<b>Sh. Virendra Prasad (Court Clerk)</b>
<b>Sh. Ramesh Kumar (Jr. Secretariat Asstt.)</b>
<b>Sh. Moti Shah (MTS)</b>

### **Function and Duties – Litigation (LC) Section**

The Litigation (LC) Section handles the Litigation work in the various District Courts as well as consumer forums/Tribunals in Delhi/New Delhi on the behalf of all Ministries/Departments of Government of India except Railways and Income- Tax Departments. Officer-in-Charge (Assistant Legal Adviser), assisted by Superintendent (Legal)/Assistant (Legal) and other staff, looks after the Litigation work as follows:-

- (a) The Section deals with various Court Cases at District level in Delhi are generally related to Civil nature including the matters related with under Public Premises Act, Arbitration, Labour disputes, Motor Accident Claims and matters related with Consumer Affairs etc.
2. To conduct the Central Government Litigation in the various District Courts at Delhi as well as consumer forums/Tribunals to protect the interest of Union of India (UOI). About there are **30** (Thirteen) Advocates in **Senior Panel Counsels** and **188** (One Hundred and Eighty-Eight) Advocoates in **Additional Central Govt. Counsels (ACGC)**, are in the Panel of Union of India.
3. On receipt of request from the various Ministries/Departments, action is taken to engage a suitable Panel Counsel to appear on behalf of Concerned Departments before Hon'ble Court. Close liaison is being maintained with the concerned Departments and safeguard the interest of Union of India (UOI) in the various District Courts as well as consumer forums/Tribunals in Delhi/New Delhi. The Assistant Legal Adviser & In-Charge and Superintendent (Legal)/Assistant (Legal) keep a close watch over the progress of the Cases at each stage.
4. During the period from 1.01.2019 to 31.12.2019 Litigation (LC) Section engaged Panel Counsels in **692 Cases** to conduct the litigation for safeguarding/saving the interest of Union of India (UOI) in the various District Courts as well as consumer forums/Tribunals in Delhi/New Delhi.
5. This Section also deals with the payment of Professional fee Bills of Panel Counsels i.e. Sr. Panel Counsel and Additional Central Govt. Counsel (ACGC), on the Panel of Union of India in the various District Courts of Delhi. This Section received **712 fee Bills** from the Panel Counsels during the above mentioned period.
6. This Section has been allocated budget of Rs. **1,3600,000/- (One Crore Thirty Six Lakh)** under the professional services head, for the financial year 2019-20. Out of this amount Rs. **66,33307/- (Sixty Six Lakh Thirty Three Thousand Three Hundred Seven)** were utilized as on 31.12.2019 and have been paid to the Panel Counsels.

**Details of CPIO & First Appellant Authority**  
**Litigation (LC) Section**

<b>Designation</b>	<b>Name &amp; Designation</b>	<b>Telephone No.</b>	<b>Email ID</b>
<b>CPIO</b>	Sh. Jagannath (Assistant Legal Adviser)	011-23919238	jagannath.dla@gov.in
<b>F.A.A</b>	Sh. R.K. Srivastava (Addl. Legal Adviser)	011-23387543	rksrivastava.dla@nic.in